

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. V.R.V. TEXTILES LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	V.R.V. TEXTILES LIMITED
2	Date of incorporation of corporate debtor	February 01, 2005
3	Authority under which corporate debtor is incorporated / registered	Incorporated under The Companies Act 1956 in the State of Andhra Pradesh
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17110AP2005PLC045224
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No.11-5-19/12, Raja's Garden, Guntur, AP-522001.
6	Date of closure of Insolvency Resolution Process	24th April 2022
7	Liquidation commencement date of corporate debtor	31st May 2022
8	Name and registration number of the insolvency professional acting as liquidator	Mr. J. JOHN OHILVI Registration No. IBB/IIPA-002/IP-N00902/2019-2020/12921
9	Address and e-mail of the liquidator, as registered with the Board	Mr. J. JOHN OHILVI No.3/95A, East of Medical College, Asaripallam, Nagercoil, Kanyakumari District-629201. E-mail id: johnohilvi@yahoo.co.in
10	Address and e-mail to be used for correspondence with the liquidator	Mr. J. JOHN OHILVI No.3/95A, East of Medical College, Asaripallam, Nagercoil, Kanyakumari District-629201. E-mail id: vrvtextiles2022liquidator@gmail.com
11	Last date for submission of claims	30th June 2022

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, Hyderabad has ordered the commencement of liquidation of the **V.R.V.TEXTILES LIMITED** vide its Order No.IA(IBC)/92/AMR/2022 in CP(1B) No.26/10/AMR/2021 dated 31st May 2022 of passing of order of liquidation under section 33 of the Code. The stakeholders of **V.R.V.TEXTILES LIMITED** are hereby called upon to submit their claims with proof on or before 30th June 2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 02/06/2022

Place: Nagercoil

Name and signature of liquidator : J. JOHN OHILVI